

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7034/2022

(Arising out of impugned final judgment and order dated 23-05-2022 in CRMABA No. 4183/2022 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

IQBAL @ BALA & ORS.

Respondent(s)

(IA No.107425/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.107427/2022-EXEMPTION FROM FILING O.T., IA No. 107425/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 107427/2022 - EXEMPTION FROM FILING O.T.)

Date : 16-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. R.K. Raizada, Sr. Adv. (Addl. A.G.)

Mr. Vishwa Pal Singh, AOR

Mr. Adesh Kumar Gill, Adv.

Mr. Mohd. Alim Khan, Adv.

For Respondent(s)

Mr.Siddhartha Dave, Sr. Adv.

Mr. Mohd Zahid Hussain, AOR

Mr.Camran iqbal, Adv.

Mr. Comred Iqbal, Adv

Ms. Dipti Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)